

No. C-13011/50/2011-Vig.  
Government of India  
Ministry of Corporate Affairs

5<sup>th</sup> Floor, "A" Wing, Shastri Bhawan  
Dr. Rajendra Prasad Road  
New Delhi.

Dated the 2<sup>nd</sup> September, 2011

To

All Regional Directors  
All Registrars of Companies  
All Official Liquidators  
The Secretary, Company Law Board  
The Secretary, Competition Commission of India  
The Director, SFIO  
The Registrar, Competition Appellate Tribunal  
The Director, IICA

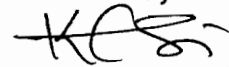
Subject: Receipt of complaints - action thereof - reg.

Sir,

I am directed to state that it has come to the notice of the Vigilance Section of the Ministry that some complaints are closed / suppressed at the field level itself without following the due procedure and without bringing the same to the notice of the Vigilance Wing of the Ministry, thereby unduly favouring certain officials. As you are aware, the Ministry of Corporate Affairs is dealing with the Vigilance activities of the headquarters and field offices including the attached offices of the level of Group-B officials and above. In order to maintain transparency of the activities in the Ministry, the following is ordered by Secretary, MCA.

"As and when a vigilance complaint is received by the field offices in respect of any category of staff working under them, a copy of the complaint should invariably be sent to the CVO of the Ministry for taking necessary action. In order to avoid delay, a factual report on the allegations in the complaint shall be sent to the Vigilance Wing of the Ministry within 15 days of receipt of the complaint. Depending upon the severity of the case, action may be taken to retain the original documents by a responsible officer of the concerned office".

Yours faithfully



(K. Gurumurthy)

Deputy Secretary to the Govt. of India  
Tel.No. 23389204

Copy to :-

1. PPS to Secretary, MCA
2. PPS to Additional Secretary
3. PS to JS(A)/JS(R)/JS(M)

DDCS) with request to upload this communication of the Ministry website immediately.